

तो चप हो गया, नहीं उठा लीजियेगा तो घबल हो जायेगा, इन सब बातों को नेगोशियेस करके ही हम हल कर सकते हैं।

श्री टी० एन० सिंह : मेरा निवेदन है कि जिस वक्त कंपनी को गवर्नमेंट लेने लगती है वे उनके पुराने तरीके हैं कि वे अपनी सम्पत्ति को बेचते हैं जिससे बूक बैल्यू पर आप ले सकते हैं वह न ले। बूक बैल्यू से ज्यादा दाम में वह बेच दें। हमारी समझ में पहले भी अवसरों पर गवर्नमेंट ने कदम उठाये हैं जिससे कि इस तरह की बातों की उन्होंने रोकवाम की है। मेरा ख्याल है कि आपको भी हक है, अब पार्लियामेंट अडजान होने वाली है, गवर्नमेंट इतनी निर्बल नहीं है, वह चाहे तो इस तरह की कार्यवाही कर सकती है जिससे कि वह जो फारन ऐक्सचेंज से जायेंगे हमारा बाहर ज्यादा दाम पर उसको रोकना आपका धर्म है और मैं आपसे इन बातों निवेदन नहीं कर रहा हूँ, बूटि निकालने की दृष्टि से मैंने कुछ नहीं किया। ऐसी कार्यवाही करें आप। ऐसा आपने नहीं सोचा है तो मोर्चे।

श्री के० डी० मालवीय : बहुत गम्भीरता से आपके मुद्दा के ऊपर गवर्नमेंट गौर करेगी।

SHRI NABIN CHANRA BURAGOHAIN (Assam) : Sir, this Assam Oil Company at Digboi has considerable number of shares in Burmah-Shell and Burmah-Shell too has shares in Assam Oil Company. Now the Assam Oil Company in Digboi has been indulging in many shady deeds, like disposal of imported pipes in black market, sale of huge quantities of cement in violation of Essential Commodities Act, sale of many other valuable assets of the company at a nominal price and performance of many other such deeds on the eve of the nationalisation of the company. I would like to ask the hon. Minister whether any negotiations have been made for nationalisation of this company, Assam Oil Company at Digboi. If so, what steps have been taken to make an assessment of the assets of the company? I would also like to ask the hon. Minister whether he will make an enquiry

about all these shady deeds of the company on the eve of nationalisation.

SHRI K. D. MALAVIYA : Sir, may I draw your attention to the main question? Points raised by Shri Buragohain are not at all relevant.

MR. CHAIRMAN : The next item.

SHRI BHUPESH GUPTA : Before the next item, Sir, now we are having an assurance that it will be quickly nationalised.

WRITTEN ANSWERS TO QUESTIONS

Remarks by the Law Minister of Maharashtra regarding Judges of the High Court

*269. SHRIMATI SUMITRA G. KULKARNI:

SHRIMATI SUSHILA SHAH-KAR ADIVAREKAR :

SHRI VITHAL GADGIL :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether the High Court of Bombay has protested to the Central Government about certain remarks alleged to have been made by the Law Minister of Maharashtra regarding Judges of the Bombay High Court; and

(b) if so, what are the details thereof and the reaction of Government thereon?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE) : (a) and (b) The remarks of the Minister relating to disposal of cases and quality of Judges were taken exception to by the High Court and brought to the notice of Government of India. The Minister had discussed this matter with Chief Minister of Maharashtra with a view to ensure avoiding such controversies in future.